

ये । उस के बारे में आपने क्या फैसला किया
 यह मैं जानना चाहता हूँ ?

Mr. Speaker: I have just now got the reply from the Government, after I came and sat here. I would look into it first before I say something tomorrow.

श्री कृष्ण शिन्धे : तो कब लिया जाय ?

12.12 hrs.

PAPERS LAID ON THE TABLE

COMPANY LAW BOARD (PROCEDURE) (AMENDMENT) RULES

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): I beg to lay on the Table a copy of the Company Law Board (Procedure) (Amendment) Rules, 1966, published in Notification No. G.S.R. 1944 in Gazette of India dated the 24th December, 1966, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in the Library. See No. LT-193/67].

DELHI MOTOR VEHICLES (THIRD AMENDMENT) RULES AND ANNUAL ACCOUNTS OF THE COCHIN PORT TRUST

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): I beg to lay on the Table—

- (1) A copy of the Delhi Motor Vehicles (Third Amendment) Rules, 1966, published in Notification No. F. 3 (13)/66-66—Transport in Delhi Gazette dated the 22nd December, 1966, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939. [Placed in the Library. See No. LT-104/67].
- (2) A copy of the Annual Accounts of the Cochin Port

Trust for the year 1965-66 and the Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT-105/67].

ANNUAL REPORT OF THE INDIAN COUNCIL OF AGRICULTURAL RESEARCH ETC.

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde):

I beg to lay on the Table—

- (1) A copy of the Annual Report of the Indian Council of Agricultural Research, New Delhi for the year 1964-65 (Hindi version). [Placed in Library. See No. LT-106/67].
- (2) A copy of the Food Corporation (Tenth Amendment) Rules, 1967, published in Notification No. G.S.R. 297 in Gazette of India dated the 3rd March, 1967, under sub-section (3) of section 44 of the Food Corporations Act, 1964 [Placed in the Library. See No. LT-107/67].
- (3) A copy each of the following Notifications under sub-section (6) of section 4 of the Essential Commodities Act, 1955:—
 - (i) The Andhra Pradesh Rice and Paddy (Restriction on Movement) Second Amendment Order, 1966, published in Notification No. G.S.R. 1866 in Gazette of India dated the 10th December, 1966.
 - (ii) The Orissa Rice (Movement Control) Amendment Order 1966, published in Notification No. G.S.R. 2031 in Gazette of India dated the 28th December, 1966.